

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162 / 2023 (WZ)

B E T W E E N

Gopal Rangnath Kachave **Applicant**

V E R S U S

District Collector, Pune & Ors **Respondents**

REPLY AFFIDAVIT ON BEHALF OF
RESPONDENT NOS. 3 to 22
RESIDENT DWELLERS IN THE HOMES
AFFECTED IN THIS MATTER

I N D E X

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Date : **25/09/2025**

Place : Pune

Filed by :



Advocate Raghunath Mahabal
mahabal60@gmail.com +91-7400116222

**MOST RESPECTFULLY
SUBMITTED**

SUBMISSIONS ON BEHALF OF THE PRIVATE RESPONDENTS RESERVING THE RIGHT TO FILE COMPREHENSIVE REPLY UPON THE DISPOSAL OF THE APPLICATION BEING FILED HERewith BY THE PRIVATE RESPONDENTS.

1. This is being submitted on behalf of the 20 numbers of the residents of the area who have constructed their homes which would be affected by any adverse order passed in this matter. These are being referred to collectively as the "**Respondents**", and their names are in the enclosed list. [■ **Ax. A**].

2. On 01/02/2025, a short reply was filed on behalf of the above residents. This is in continuation with the earlier short reply.

3. All these Respondents are all staying in the area near the nallah. **A detailed map is enclosed.** [■ **Ax. B**].

<https://maps.app.goo.gl/Kwb19iG7JGmAceqFA>

4. The nearest home is about 20 m away the nallah, which is at least 5 m deep and 8 m wide. This joins the River Indrayani about 200 m away.

ADMITTED POSSITION

5. The existing residential structures do not have permission under Maharashtra Regional Town Planning Act 1966 and Maharashtra Municipal Corporation Act, 1949. The PCMC did serve the notices on the grounds limited to these acts and on grounds under these acts, and some action was initiated in the past. The Notices given by PCMC are enclosed by them in their reply. English translation was not submitted even after request. However, as a specimen, English translation has been done of two notices. **It should be noted that none of those notices mention about structures being in Blue / Red Line. [■ Ax. C].** Respondents have already knocked the doors of the appropriate court of law against the earlier notices issued and the action taken. All these above Acts are not in the Schedule of the NGT Act 2010.

6. There is no dispute raised before this Hon'ble Tribunal OR 'substantial question related to environment'. The OA was filed by letter and there is no Affidavit OR finding of any dispute OR threat to environment. Illegality of structures, even assuming without admitting is the issue falling under the MRTP Act, DC Rules and MMCA 1949. It doesn't fall under Hon'ble Tribunal. The Indrayani River being too far, it is already clear that these homes are not obstructing the "flow of the river in any way" OR even any natural

stream leading to it.

7. As such this new invention of allegation by R-2/PCMC of Blue / Red Line, all of a sudden, is untenable, incorrect and erroneous. Let the R-2/PCMC issue fresh notices and hear us in this regard. Respondents' families are staying there for long. PCMC has given house nos. and charging tax. MSEDCL has given power supply and metered billing is done. **As such Respondents should be heard by the R-2/PCMC before taking any action, on this fresh ground of Blue/Red Lines.** This shall also give a legitimate opportunity to the Respondents before adverse action.

8. R-2/PCMC has said that certain structures are "partly" within Blue/Red Lines, but structures have not been identified. **As already stated in the earlier affidavit, the Blue / Red lines itself are outdated, irrelevant and have no legal sanctity.** The flood may come OR not in 25 or 100 years and affect Respondents; but these kind of illogical lines are affecting the Respondents right now.

9. Respondents state that it is also important to identify as to whether these structures are adversely going to affect the environment, others OR flow of the river OR going to get affected themselves due to bulging OR spread of river water during the flood.

10. Respondents state that it is also important to identify whether this is due to non-cleaning of the nallah OR proper widening is required of the nallah. As can be seen on the DP itself, width of the nallah is varying a lot and in fact the solution is in R-2/PCMC cleaning and widening of the nallah.

11. In extreme circumstances, the river waters spread and encroach over the adjoining land. Blue / Red Lines should serve as the warning to the landowners – if they are not in the riverbed / stream but are getting affected due to spread of water. At the most, the Respondents can be imposed with the condition to raise their plinth level accordingly.

- Incidentally in this year 2025, when there were heavy rain and floods in the river, not a single drop of water entered the Respondents' area. Entire bridge and concrete road were under flood, but even the swelling of nallah also did not enter the Respondents' area OR cross the boundary wall.

SUMMARY OF EARLIER SHORT REPLY - FACTS

12. The case, Original Application No. 162/2023 (WZ), is before the National Green Tribunal (NGT) Western Zone Bench in Pune. The applicant is Mr. **Gopal Rangnath Kachave**, and the respondents include the District Collector, Pune, and others.

- The private respondents are submitting a short reply to an affidavit dated **January 25, 2024**, filed by Respondent No. 2 (PCMC - Pimpri-Chinchwad Municipal Corporation). The PCMC's affidavit alleges that 20 structures in Gat No. 7, 8, 9 & 10 of Village: Chikhali, Moi Phata, **are partly within the Blue and Red Lines of the Indrayani River and were constructed without PCMC permission.**
- The private respondents contend that the 20 residential structures are located about 1 km away from the Indrayani River. They state that a nearby "**Nallah/Cemented Water Channel**" has been confused with the river, and this channel was created by nearby automobile ancillary units. They also state that these 20 structures are connected to the PCMC sewerage system, far from the Indrayani River.

GROUND IN THE REPLY

13. The private respondents raise several preliminary objections and arguments on the merits of the case:

PRELIMINARY OBJECTIONS:

- a. Language Barrier:** The private respondents, many of whom are from outside Maharashtra, are not familiar with the Marathi language, and many documents in the case are in Marathi. They argue they cannot properly defend themselves or file a comprehensive reply without **official translations**

of these documents into English or Hindi, which are the only permissible languages for NGT proceedings as per Rule 33 of the NGT Rules.

- b. Unclear Documents:** The Google images submitted in the case are unclear and illegible, making it impossible for the private respondents to respond to them.
- c. Right to Shelter:** Citing a Supreme Court order dated November 13, 2024, in WP (C) No. 295 of 2022, they argue that the right to shelter is a fundamental right. The order states that before demolition, authorities must consider alternatives like compounding and provide reasons if demolition is the only option. They state that the demolition of residential structures is a serious matter impacting constitutional rights.
- d. Non-compliance with Procedure:** The private respondents claim they have not been provided with a copy of a report prepared by the NGT Registrar, as was directed by an NGT order dated August 24, 2023. They also argue that under Rule 7 of the NGT Rules, the Registrar does not have the authority to prepare such a report that could lead to proceedings with serious consequences.
- e. Lack of Jurisdiction:** They assert that the NGT does not have jurisdiction over matters that lack an

environmental perspective. The PCMC's affidavit is limited to municipal law aspects related to alleged violations of the **MRTP Act, 1966**, and the **Maharashtra Municipal Corporation Act, 1949**, which they contend fall under the jurisdiction of civil courts.

- f. Incomplete Reports:** The private respondents argue that the District Magistrate, Pune, has not complied with the NGT's request for a report, which should include inputs from all concerned departments, especially the Irrigation Department. They also state that a copy of an earlier PCMC report dated November 13, 2023, has not been supplied to them.

ARGUMENTS ON MERITS BY RESPONDENTS:

A. Demarcation of Flood Lines:

- i.** They argue that the demarcation of the Blue and Red Lines of Pune's rivers has not been finalized at the level of the Regional Chief Engineer, which is a requirement of the Government of Maharashtra's Notification dated March 2, 2015.

- ii. They mention other un-complied notifications from May 3, 2018, and January 20, 2021, and note that the PCMC itself had referred the matter to the Irrigation Department as recently as September 21, 2022.
- iii. They also point to a significant development where the Bombay High Court has directed an Expert Committee to review and finalize the flood lines.

B. Environmental Impact:

- i. They claim there is no environmental problem as the residential structures are connected to the PCMC sewerage system and not polluting any river.

■ **This sewer line from Respondents is connected to nearby STP of R-2/PCMC. The statement of R-2/PCMC in their Affidavit that sewage from Respondents is going to Indrayani River is factually incorrect. This can be shown during the site visit.**

- ii. They note that the pollution department is not even a party to the current proceedings.

UNDERSTANDING OF THE BLUE AND RED LINES

14. The **blue and red lines are flood lines** that **indicate different flood risk zones, showing the spread of water during a flood, not the river's regular flow.** The blue line marks the boundary of a "once in 25 years" flood, while the red line marks the boundary of a more severe "once in 100 years" flood. These lines are used to restrict or prohibit construction in high-risk areas to prevent loss of life and property.

15. It is most important to see, study and examine on case-to-case basis, as to whether the area is getting affected OR the area is affecting the environment OR surroundings by obstructing the flow of the river OR any water stream. The Respondents' area may be called as the victim of the flood or rising water in monsoon extreme rising of water levels encroaching on the surrounding floodplain.

16. Significance of Blue and Red Lines

Flood Hazard Mapping: These lines are an essential part of disaster management, outlining areas that are likely to be inundated during extreme rainfall events.

Development Control: They serve as boundaries for land use, with restrictions placed on building within these zones to ensure safety.

Public Awareness: The lines are marked on development plans to make the public and developers aware of flood-prone areas and the potential dangers associated with building in them.

17. What these Lines Represent

Blue Line: Represents the maximum extent of a flood that has a 1 in 25 probability of occurring in any given year.

Red Line: Represents the maximum extent of a flood that has a 1 in 100 probability of occurring in any given year.

18. Construction Guidelines

Inside the Blue Line: This is considered a high-risk zone, and construction is generally prohibited to prevent any new structures from exacerbating flooding.

Between the Blue and Red Lines: This is a restrictive zone where limited construction is allowed, primarily for public benefit.

Outside the Red Line: Land is generally safer for development, but it's still essential to verify the exact flood lines.

19. How to Use This Information

Land buyers: Before purchasing property, it's crucial to check the official flood lines to understand the flood risk of the land and avoid potential issues.

Local Authorities: The lines help in planning and enforcing regulations to control development and minimize flood impacts on communities.

REQUEST TO THE HON'BLE TRIBUNAL

The private respondents request that the Hon'ble Tribunal:

- A. The Joint Committee may be appointed of MPCB and PCMC, including the representative of the Irrigation Department, to visit and inspect the site to study the possibility of these residential units affecting OR obstructing the "flow" of the Indrayani River OR even the Nallah leading to river.**
- B. The Respondents should be allowed to be present at site along with their Expert in Hydraulics
- C. This matter is beyond the jurisdiction of Hon'ble National Green Tribunal and hence should be disposed of.
- D. Any other order as deemed fit

AND for this act of kindness, respondent as duty bound shall ever pray.

अनुमोदित

x

Place: **Pune**
Date: **25/09/2025**

RESPONDENT

VERIFICATION AND AFFIDAVIT

I, Afjal Husen Mohammad Umar Choudhari, adult, resident of the Moi Fata, Chikhali Taluka Haveli, District Pune, do hereby state that I have verified that the facts are true to my personal knowledge. I have not suppressed any material fact known to me and relevant to this matter. I have submitted this Affidavit on solemn affirmation and oath.

अनुमोदित

Place: Pune
Date: **25/09/2025**
Identified by & before me:

RESPONDENT

Adhar No. - 509786124418

अनुमोदित

BEFORE ME

HARISHCHANDRA S. SURAWASE
NOTRY
GOVT OF INDIA
Chinchwad, Pune - 411033
Noted and Registered
at Serial No. 518/2025

25 SEP 2025



**NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 162/2023 (WZ)

VAKALATNAMA

BETWEEN

Gopal Rangnath Kachave

.....

Applicant

VERSUS

District Magistrate, Pune & Ors

.....

Respondent/s

We/I hereby appoint the following Advocate/s to represent us/me and sign wherever required on our/my behalf.

Advocate R. B. Mahabal रघुनाथ भालचंद्र महाबळ

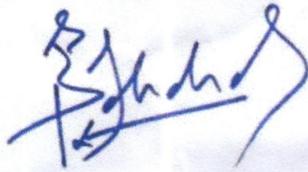
BE(Mech), ME(Prod)VJTI, CE, FIE, LLM, IIE Arbitrator, [MAH/349/2012]

Home: A-202, Chandravijay Society, Opp. Bansuri Hotel,
Phule Road, Mulund East, Mumbai-400081, Maharashtra.

Email: adv.rbmahabal@gmail.com Cell: 7400116222 📞

**And Prof. S. S. Walunjkar & Adv. S. S. Gore or other
Advocates that would be appointed by him.**

Accepted subject to payment of fees.




**Adv. R. B. Mahabal
ADVOCATE**

Date: 18/08/2025

Place: Pune



8380887752X
अभिषेक सुनील

RESPONDENTS

R-3 to R-22

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.162 of 2023 (WZ)

Gopal Rangnath Kachave

... Applicant

Versus

District Collector, Pune & Ors.

... Respondents

AUTHORITY LETTER

We all undersigned Respondents in this matter, hereby authorize Mr Afjal Husen Choudhari *उमरांगला चौधरी* to appoint Adv. R. B. Mahabal and

to sign any and all documents for and on our behalf in the above matter, including the Vakalatnama authorizing our Advocate Raghunath Mahabal to sign any and all documents related to this matter.

Sr.	Name	Signature
1.	शैलजा लज्जत खान	<i>शैलजा</i>
2.	खुरशीद - चौधरी	<i>खुरशीद चौधरी</i>
3.	फादमीदा रिजवान खान	<i>Fadmi</i>
4.	अलीम खान	<i>Aliullah Khan</i>

T.C

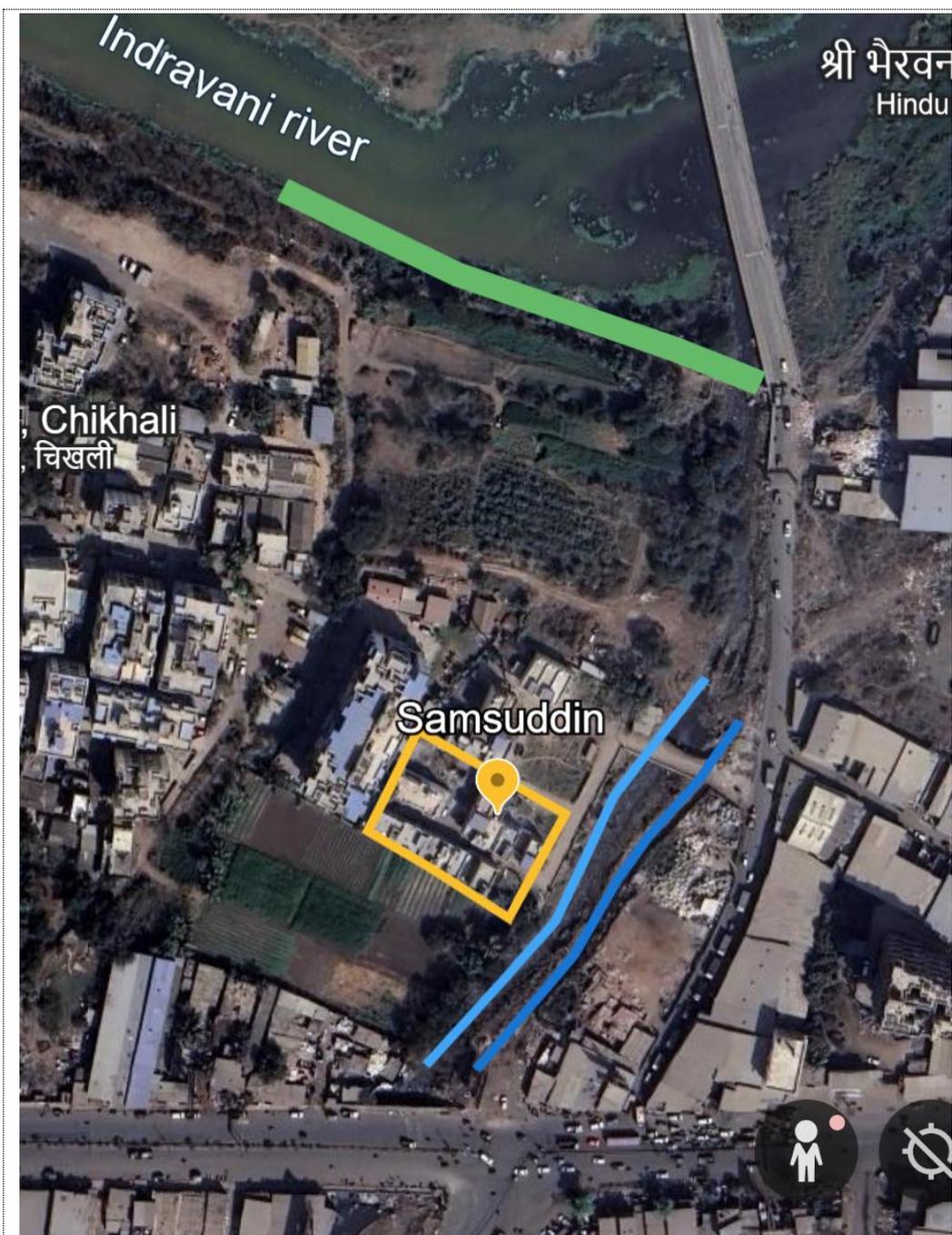
[Handwritten Signature]

Sr.	Name	Signature
5.	फैसल इकबाल खान	फैसल खान
6.	अनवर जाही चौधरी	अनवर जाही
7.	अमजल इसन चौधरी	अमजल इसन चौधरी
8.	मरगुल खान	मरगुल
9.	समदुद्दीन अनसारी	समदुद्दीन
10.	आफताब अनसारी	Aftab Ansari
11.	सुभदान अनसारी	SUBHANANSARI
12.	। इजहार अनसारी	Izhar
13.	रफीक अनसारी	रफीक अनसारी
14.	माता देवी	M.H.S
15.	बबलर सोनी	संजीवन सोनी
16.	पापा खान	पापा खान
17.	अनापरी मरियम रसूल खान	مریم رسل خان

Sr.	Name	Signature
18.	माबूद खान	Abdul mabud Khan
19.	कलम खान	@Kaleem
20.	प्रजापति	Pranraj
21.	प्रजापति	Pranraj
22.	प्रजापति हेमराज भखराज	Hemraj Bhakhraj
23.	नावेद खान	Naved
24.		
25.		
26.		
27.		
28.		
29.		

T.C





Indrayani River is far away from plot/s
shown in Yellow

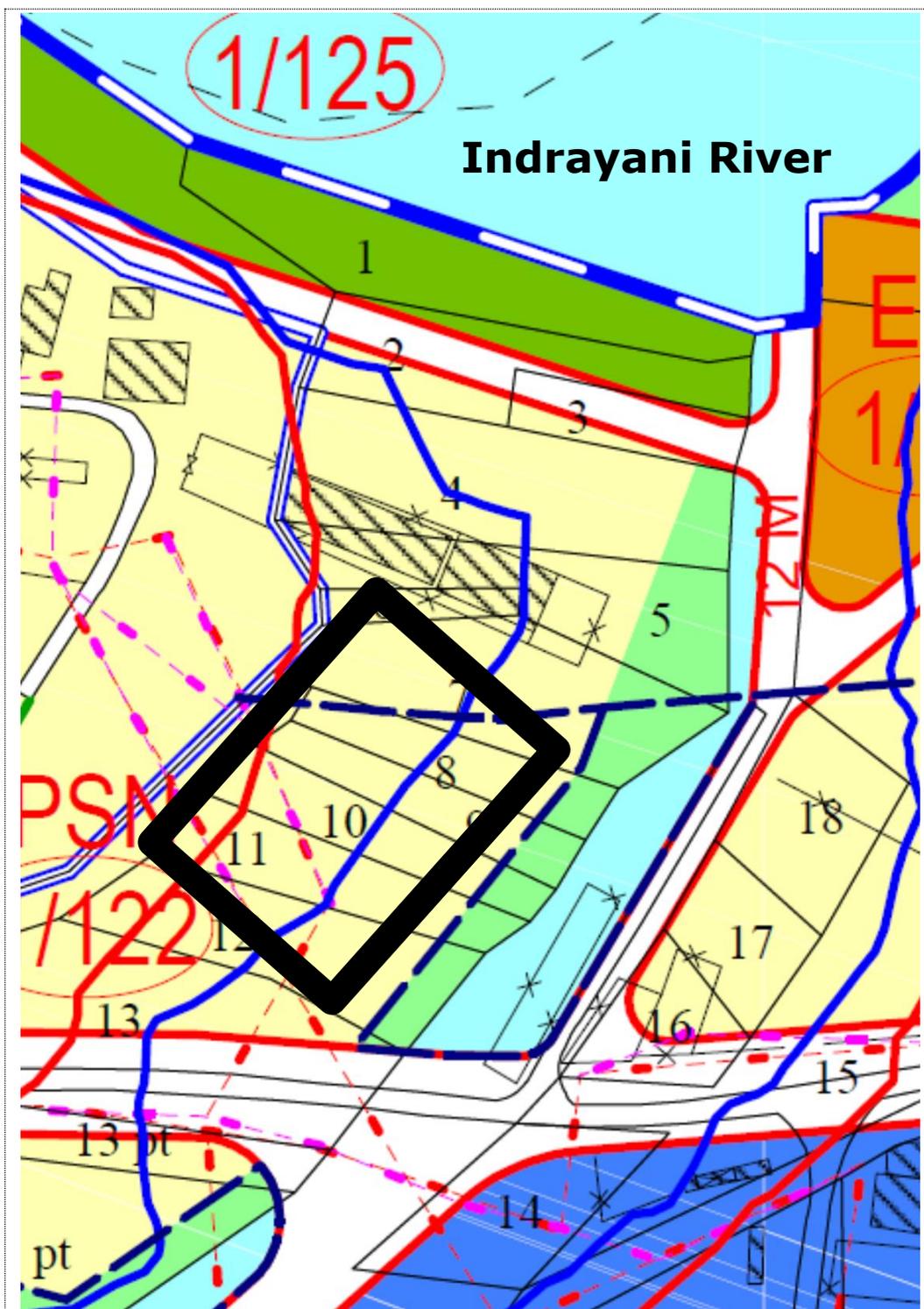
20 m away from nearest Nala

18.683393641649243, 73.81857495352578
<https://maps.app.goo.gl/gX1Chz5DFNWZ62s97>
Google Earth: **24 September 2025**

T.C



Google Earth Image
19 - December - 2021



The Blue / Red line demarcation shows that these homes are NOT obstructing the flow of the Indrayani River. Respondents plot and structures are far away from the river. Those homes at the most can be victims but not the culprits to obstruct the free flow of the river.

T.C

[Handwritten signature]



पिंपरी चिंचवड महानगरपालिका, पिंपरी - १८
 बांधकाम परवानगी व अनधिकृत
 बांधकाम नियंत्रण विभाग
 जाक्र.- अबानि/प्र.क्र २२४५/२०२३
 दिनांक - १६/१०/२०२३

महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ कलम ५३ अन्वये

प्रति,

श्री. अफजल खान.
 पत्ता - मोई फाटा, कुदळवाडी, चिखली गट नं. ७, ८, ९, १०.

मि. क्र.

ज्या अर्थी खाली सही करणाऱ्यास महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ चे कलम ५३ अन्वये कारवाई करणेचे अधिकार महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ अन्वये प्रदान केलेलं आहेत. आणि ज्याअर्थी माझे असे निदर्शनास आले आहे कि आपण खालील प्रमाणे अनधिकृत/ विनापरवाना बांधकाम / विकास केला आहे. त्या अर्थी या नोटीशीद्वारे सदरचे बांधकाम हि नोटीस मिळाले पासून एक महिन्याचे आत काढून टाकणेचा आदेश देनेत येत आहे. तसेच सदरच्या बांधकामाचा / जमिनीचा अनधिकृत वापर थांबविणेचा आदेश देनेत येत आहे.

या नोटीशीप्रमाणे तुम्ही अनधिकृत बांधकाम/ विकास काढून टाकले नाहीत तर सदरचे बांधकाम/ विकास प्राप्त अधिकाराचा वापर करून तुमचे जबाबदारीवर व खर्चाने काढून टाकले नाहीत तर सदरचे बांधकाम/ विकास प्राप्त अधिकाराचा वापर करून तुमचे जबाबदारीवर व खर्चाने काढून टाकणेत येऊन येणारा व खर्च तुमचे कडून वसूल केला जाईल. तसेच तुमचेवर सदर अधिनियमानुसार फौजदारी खटला दाखल करणेत येईल याची नोंद घ्यावी.

सदरच्या अनधिकृत/ अनियमित बांधकाम / विकास याची माहिती पुढीलप्रमाणे-

- १) गाव :- चिखली
- २) ठिकाण :- गट नं. ७, ८, ९, १०
- ३) सर्व्हे नं. :-
- ४) अंदाचे क्षेत्र :- ०८.० मी. X ०६.० मी. X ३ = १४४.००. चौ.मी.
- ५) बांधकामाचा प्रकार :- आर. सी. सी.
- ६) बांधकामाची चतुःसिमा :-
 - पुर्वेस - मोकळी जागा
 - पश्चिमेस - फैसल खान यांची मिळकत
 - दक्षिणेस - अंतर्गत रस्ता
 - उत्तरेस - खाजगी मिळकत

ठिकाण - पिंपरी

नोटीस हळुविण्यात आली.

पदनिर्देशित अधिकारी तथा क्षेत्रीय अधिकारी
 "क" क्षेत्रीय कार्यालय
 पिंपरी चिंचवड महानगरपालिका
 ०/८ पिंपरी, पुणे - १८

टीप :- याबाबतीतील खटल्यामध्ये ३ वर्ष कारावासाची शिक्षा आणि रक्कम रु/ ५,०००/- दंड अथवा दोन्हीही व अनियमित बांधकाम काढून टाकण्याच्या विलंबा पोटी दिनी रक्कम रु. १००/- याप्रमाणे शिक्षा होऊ शकतात.

T.C

(Signature)

**PCMC NOTICE TO
MR. AFZAL KHAN**

- **To:** Mr. Afzal Khan
- **From:** Pimpri Chinchwad Municipal Corporation, Pimpri - 18
- **Department:** Building Permission and Unauthorized Construction Control Department
- **Reference No.:** Abani/Pr. No. 2205/2023
- **Date:** 16/10/2023
- **Issued under:** Section 53 of the Maharashtra Regional and Town Planning Act, 1966
- **Address:** Moi Fata, Kudalwadi, Chikhli, Gat No. 7, 8, 9, 10

This notice states that the undersigned, who has been granted powers under Section 53 of the Maharashtra Regional and Town Planning Act, 1966, has observed that you have carried out unauthorized/unlicensed construction or development.

You are hereby ordered to remove this construction within one month of receiving this notice and to stop the unauthorized use of the land/construction. If you fail to remove the unauthorized construction, it will be removed by the authorities at your risk and expense, and the costs will be recovered from you. A criminal case will also be filed against you under the provisions of the said act.

The details of the unauthorized construction are as follows:

- **Village:** Chikhli
- **Location:** Gat No. 7, 8, 9, 10
- **Approximate Area:** 8.0 m x 406.0 m x 3 = 144.00 sq. m
- **Type of Construction:** R.C.C.
- **Boundaries:**
 - **East:** Open space
 - **West:** Property of Faisal Khan
 - **South:** Internal Road
 - **North:** Private property

Note: The penalty for this offense can be imprisonment for up to 3 years and a fine of Rs. 5,000, or both. Additionally, a daily fine of Rs. 100 may be imposed for the delay in removing the unauthorized construction.

T.C





पिंपरी चिंचवड महानगरपालिका, पिंपरी - १८
 बांधकाम परवानगी व अनधिकृत
 बांधकाम नियंत्रण विभाग
 जाक्र.- अबानि/प्र.क्र २/१५६२०२३
 दिनांक - ०३/१०/२०२३

सूचना

प्रति,

मालक /विकासक /ऑक्युपायर - श्री. नावेद अहमद खान
 श्री. जुनेद अहमद खान
 मो. नं. - ८८८८२३४७९७.

पत्ता - गट नंबर ८, मोई फाटा, चिखली पुणे.

महाराष्ट्र महानगरपालिका अधिनियम चे कलम ४७८ (१), कलम ४३३ (क) अन्वये सूचना देण्यात येते की,
 पिंपरी
 चिंचवड महानगरपालिकेची बांधकामपरवानगी 'न' घेता बिगर परवाना /अनाधिकृत बांधकाम केल्याचे निदर्शनास आले
 आहे. सदर बिगर परवाना / अनाधिकृत बांधकामाची माहिती खालीलप्रमाणे,

बांधकामाचे मोजमाप अंदाजे - ०८.० मी. x १३.० मी. = १०४.०० चौ. मी.

बांधकामाचा प्रकार - आर. सी. सी तळ मजला

चतुःसिमा:-

- पुर्वेस - मोकळी जागा.
- पश्चिमेस - अंतर्गत रस्ता.
- दक्षिणेस - साने यांची मिळकत.
- उत्तरेस - आयशा खान यांची मिळकत.

आपण केलेले सर्व बांधकाम अनाधिकृत आहे. सदरील सुरु असलेले काम हि नोटीस प्राप्त होताच त्वरित थांबवावे व सदरचे वरील प्रमाणे केलेले अनाधिकृत बांधकाम तुम्ही ही सूचना पोहोचल्यापासून ०१ दिवसाचे आत काढून टाकावे. वेळ प्रसंग पडल्यास प्रत्यक्ष कारवाईच्या वेळी सदरच्या बांधकामाची जागेवर भरतील ती व असतील ती मोजमापे, त्यासहचे संपूर्ण बांधकाम याप्रमाणे तुम्ही बिगरपरवाना बांधकाम काढून टाकण्याची व्यवस्था न केल्यास ते बांधकाम आम्ही काढून टाकू. त्याबाबत होणारा खर्च तुमच्याकडून वसूल करण्यात येईल. तसेच सदरच्या सुचनेवरती आपल्याकडील कोणताही खुलासा / पत्र ग्राह्य धरता येणार नाही.

सदरचे अनधिकृत / बिगरपरवाना बांधकामाबाबत महाराष्ट्र महानगरपालिका अधिनियम चे कलम २६१, २६४, २६७ आणि ४७८ मधील तरतुदी नुसार मा. आयुक्त यांचे आदेश क्र. बीपी/अति.मध्य.पथ/कावि/०१/७०७/२०२२ दि.- २२/०६/२०२२ अन्वये पदनिर्देशित अधिकारी म्हणून कारवाई करण्याचे अधिकार आम्हाला आहेत, याची नोंद घ्यावी.

Naved

Navid

[Signature]

पदनिर्देशित अधिकारी तथा क्षेत्रीय अधिकारी
 "क" क्षेत्रीय कार्यालय
 पिंपरी चिंचवड महानगरपालिका,
 पिंपरी - १८.

T.C

[Signature]

[Initials]

**PCMC NOTICE TO
MR. NAVED AHMED KHAN &
MR. JUNED AHMED KHAN**

- **To:** Owner/Developer/Occupier
 - Mr. Naved Ahmed Khan
 - Mr. Juned Ahmed Khan
- **From:** Pimpri Chinchwad Municipal Corporation, Pimpri - 18
- **Department:** Building Permission and Unauthorized Construction Control Department
- **Reference No.:** Avani/Pr. No. 2/156/2023
- **Date:** 03/10/2023
- **Address:** Gat Number 8, Moi Fata, Chikhli, Pune

This notice is issued under Section 478(1) and Section 433(C) of the Maharashtra Municipal Corporation Act. It has come to the attention of the authorities that you have carried out unlicensed/unauthorized construction without obtaining permission from the Pimpri Chinchwad Municipal Corporation.

The details of the unauthorized construction are as follows:

- **Approximate Measurement:** 8.0 m x 13.0 m = 104.00 sq. m
- **Type of Construction:** R.C.C. Ground floor
- **Boundaries:**
 - **East:** Open space
 - **West:** Internal road
 - **South:** Property of Sane
 - **North:** Property of Ayesha Khan

All the construction you have done is unauthorized. You are immediately ordered to stop the ongoing work upon receiving this notice and to remove all the unauthorized construction within one day of receiving this notice. If you do not make arrangements to remove the construction, the authorities will remove it, and the cost will be recovered from you. No clarification or letter from your side will be considered regarding this notice.

You should also note that the designated officer has the authority to take action under Sections 261, 264, 267, and 478 of the Maharashtra Municipal Corporation Act, as per the order of the Honourable Commissioner.

T.C





The Advocate has visited the site and seen the location of homes, nallah, river and distances from the homes of the Respondents. A Joint Visit of the Authorities is must before taking any adverse action.

18.683393641649243, 73.81857495352578
<https://maps.app.goo.gl/gX1Chz5DFNWZ62s97>



All structures have stilt so even if there is spread of water – which was never seen in last decade – the structures and residents won't be affected.



Parking & stilt

T.C



Parking & stilt



Parking & stilt



Parking & stilt



Parking & stilt



Nallah is far away from boundry wall.



There is vacant pathway inside the boundry wall.
Nallah is outside the boundry wall.



PCMC has their sewer line. Chambers can be seen.



Nallah has ample width, unobstructed by any structure



PCMC has constructed 2 lane concrete road crossing the Indrayani River



River bed is free from any kind of encroachments have unobstructed flow. The Respondents plots are not even seen from river and vice-versa.



Indrayani River without any obstruction



Indrayani River without any obstruction



Indrayani River without any obstruction



Indrayani River without any obstruction



Indrayani River without any obstruction or structure



Wide open Nallah leading to Indrayani River. Sewer line is connected to chambers and sewer line. It is NOT flowing from Respondents' properties.



Nallah is wide and open. At least 5 m deep



Nallah is wide and open. At least 5 m deep. PCMC has provided proper passage for water and constructed the road above it.



Nallah is wide and open. At least 5 m deep



Nallah is wide and open. At least 5 m deep



Nallah is wide and open. At least 5 m deep



Nallah is wide and open. At least 5 m deep, below the Respondents' ground level



Nallah is wide and open. At least 5 m deep



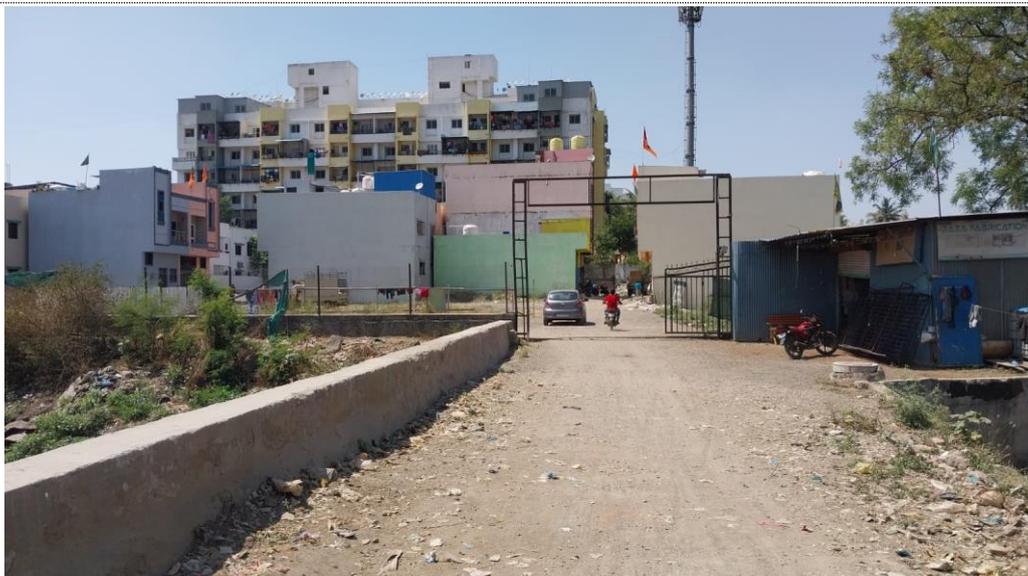
No encroachment on Nallah also



PCMC has constructed one more concrete road to the adjacent plots



Regular 2 lane DP Road crossing the Indrayani River



PCMC Road crossing the Nallah (about 10 m wide) going to the Respondents' plots



The Nallah is outside the boundary wall on the left side



Respondents' structures are far away even from Nallah



PCMC has given proper house no. and is collecting tax

सीमाभिंतीच्या निविदांना वेग

निवडणुकीच्या आचारसंहितेपूर्वी ८८ ठिकाणी भूमिपूजनाच्या हालचाली सुरू

म. टा. प्रतिनिधी, पुणे

आंबिल ओढ्याला २०१९ला आलेल्या पुरानंतर ओढ्यालगतच्या गृहनिमाण सोसायट्यांना सीमाभिंत बांधण्यासाठी पाच वर्षांनंतर मुहूर्त लागण्याची चिन्हे दिसू लागली आहेत. राज्य सरकारने या सीमाभिंतीसाठी २०० कोटी रुपयांपैकी सुमारे ३० कोटी रुपयांचा निधी महापालिकेकडे वर्ग केला आहे. महापालिकेला दुसऱ्यांदा हा निधी मंजूर झाल्याने या सीमाभिंतीच्या निविदा प्रक्रियेने वेग धरला असून, महापालिका निवडणुकांच्या आचारसंहितेपूर्वी ८८ ठिकाणांच्या कामांचे भूमिपूजन करण्यासाठी हालचाली सुरू झाल्या आहेत.

पुणे शहरात २५ सप्टेंबर २०१९ला पडलेल्या मुसळधार पावसामुळे पुण्यात पूर आला होता. दक्षिण पुण्याला पावसाने सर्वाधिक झोडपले होते. त्यात जीवित आणि वित्तहानी झाली होती. ओढ्यालगत असलेल्या सोसायट्यांच्या सीमाभिंती पडून घरांमध्ये पाणी शिरले होते.



राज्य सरकारने सीमाभिंत बांधण्यासाठी निधी वर्ग केला असून, त्यानुसार निविदा प्रक्रिया राबविण्याची प्रक्रिया सुरू केली आहे. याबाबतचे निकष निश्चित करून लवकरात लवकर ही प्रक्रिया पूर्ण केली जाईल.

- पृथ्वीराज बी. पो., अतिरिक्त महापालिका आयुक्त

सहकारनगर परिसरात टांगेवाला कॉलनी येथे काही नागरिकांचा पावसाच्या पाण्यामुळे जीव गेला होता. कात्रज येथून आलेल्या पाण्याच्या लोंढ्यामुळे अनेक वाहनांचे नुकसान झाले होते. या पाण्यापेठेवर खासगी

सोसायट्यांच्या सीमाभिंती बांधून मिळाल्यात, यासाठी नागरिकांची वारंवार मागणी होत होती. राज्य सरकारने गेल्या वर्षी नागरिकांच्या आग्रहाखाली या सीमाभिंतीसाठी २०० कोटी रुपयांचा निधी मंजूर केला.

पाच वर्षांनीही परिस्थिती 'जैसे थे'

दक्षिण पुण्यातील अप्पर- सुपर इंदिरानगर, गुरुराज सोसायटी, टांगेवाला कॉलनी, अरुणेश्वर, ट्रेझर पार्क, ऑबेडकर नगर वसाहत, मित्रमंडळ चौक, दांडेकर पूल परिसर, सिंहगड रस्ता या परिसरांतील सोसायट्यांना सर्वाधिक फटका बसला होता. महापालिकेने या परिसरातील महापालिकेच्या मालकीच्या जागेवर सीमाभिंत बांधली होती. मात्र, खासगी सोसायट्यांच्या सीमाभिंती बांधण्यास असमर्थता दर्शवली होती. पुराच्या घटनेला पाच वर्षे उलटल्यानंतरही पुण्याच्या लोकप्रतिनिधींना हा प्रश्न सोडवण्यात यश आले नाही.

निधी वापरला गेला नाही.

या प्रकारावरून जोरदार टीका झाल्यानंतर महापालिकेने राज्य सरकारकडे पुन्हा या निधीची मागणी केली. त्यानुसार २९ कोटी रुपयांचा निधी महापालिकेकडे वर्ग केला आहे. महापालिकेने त्यानुसार नव्याने निविदा प्रक्रिया राबविण्याचा निर्णय घेतला आहे. महापालिकेने यापूर्वी केलेल्या नियोजनानुसार पुणे कॅटोन्मेंट, पर्वती, खडकवासला, कोथरूड आणि शिवाजीनगर विधानसभा मतदारसंघातील सोसायट्यांच्या सीमाभिंती बांधण्यासाठी १९९ कोटी रुपयांचे पूर्वागणनपत्रक तयार केले आहे. महापालिकेने यापूर्वी प्रसिद्ध केलेल्या निविदा पाच टप्प्यांमध्ये केल्या होत्या. आता या निविदा एकत्र प्रसिद्ध करण्याच्या हालचाली सुरू झाल्या आहेत. त्यामुळे पूर्वीच्या निविदांमधील अटीशर्तींमध्ये बदल करण्यात येणार आहे. महापालिका आयुक्त नवलकिशोर राम यांची त्यास मंजुरी मिळाल्यानंतर निविदा प्रसिद्ध करण्यात येणार असल्याचे सुत्रांनी सांगितले.

In Pune only, in Ambil Odha area, residential structures were getting affected by flooding from the storm water flooding. Now Government will be constructing walls to protect the structures.

Maharashtra Times Pune Thursday, 25 September 2025

T.C

(Handwritten signature)



सोलापूर जिल्ह्यातील अनेक गावांना पुराच्या पाण्याने वेढले असून, नागरिकांचे मोठे नुकसान झाले आहे.

सोलापुरात 'जलप्रकोप'

सीनेच्या महापुरात १२४ गावे बाधित; २९ गावांना पाण्याचा वेढा

म. टा. वृत्तसेवा, सोलापूर

सोलापूर जिल्हासह मराठवाडा आणि धाराशिवमध्ये मोठ्या प्रमाणावर अतिवृष्टी झाल्यामुळे नदी, नाले दुथडी भरून वाहू लागले असून, लाखो हेक्टर क्षेत्रावरील पिके पाण्याखाली गेली आहेत. शेतकऱ्यांचे मोठ्या प्रमाणावर नुकसान झाले आहे. ठिकठिकाणी घरे आणि जनावरेसुद्धा वाहून गेली आहेत.

सोलापूर जिल्हासह मराठवाड्यामध्ये काही दिवसांपासून सातत्याने मोठ्या प्रमाणावर पाऊस पडत असल्यामुळे उजनी धरणांमधून भीमा नदीत, तर सीना कोळेगाव प्रकल्पातून सीना नदीत मोठा विसर्ग होत होता. बुधवारी सकाळी विसर्ग कमी करण्यात आला असून, त्यामुळे दिलासा मिळण्याची शक्यता आहे.

सीना नदीमध्ये जवळपास दोन दिवसांत दोन लाखांहून अधिक क्युसेक पाण्याचा विसर्ग सोडण्यात आला होता. सीना कोळेगाव प्रकल्पातून ६४ हजार ५००, खासापुरी प्रकल्पातून ६ हजार ३००, चांदणी प्रकल्पातून ११ हजार १०० असा एकूण ८१ हजार ९०० क्युसेकचा विसर्ग सुरू आहे. भोगावती नदीमधून २१ हजार ४०० क्युसेकचा विसर्ग सुरू असल्यामुळे हा विसर्ग दोन लाखांवरून आता १ लाख ३ हजार

७५ वर्षांतील सर्वांत मोठा पूर

माढा तालुक्यातील सीना नदीला गेल्या ७० ते ७५ वर्षांतील सर्वांत मोठा पूर आला असून, नदीकाठच्या वीसहून अधिक गावांना पाण्याचा वेढा बसला आहे. जवळपास दहा गावांचा संपर्क तुटला असून हजारो लोक पुराच्या पाण्यात अडकले आहेत. आतापर्यंत १६९४ नागरिकांना सुरक्षितस्थळी हलविण्यात आले आहे. दारफळ येथील बरड वस्तीत अडकलेल्या लोकांना हेलिकॉप्टरद्वारे बाहेर काढण्यात आले. पुण्यातून सैन्य दलाची दोन पथके मदतीसाठी रवाना झाली.

■ करमाळामध्ये संगोबा येथील प्राचीन आदिनाथ मंदिरात आश्रयासाठी जाऊन अडकलेल्या ९० गावकऱ्यांची सुखरूप सुटका करण्यात आली आहे. पुराचे पाणी मंदिराच्या तटबंदीपर्यंत पोहोचल्याने भयावह स्थिती निर्माण झाली होती. संगोबा बंधाऱ्यावरून पाणी वाहत जाऊन मंदिराला पाण्याचा विळखा पडला आहे.

■ माढा तालुक्यातील कुर्डू येथील भोसरे येथील स्मशानभूमीच्या शेजारील बेंद ओढ्याच्या पाण्यातून जाताना अंधारात पुराचा अंदाज न आल्यामुळे घाटणे येथील शिक्षक संतोष गाडे (४७) वाहून गेल्याची घटना घडली. दुसऱ्या दिवशी सकाळी त्यांच्या मृतदेह आढळून आला. गाडे माढा तालुक्यातील जिल्हा परिषद प्राथमिक शाळा भेंड येथे मुख्याध्यापक होते.

■ वैराग - धाराशिव मार्गावरील मालेगाव येथील ओढ्याच्या पुरातून दुचाकीवरून जाताना पाण्याचा प्रवाह व खड्ड्यांमुळे बार्शी तालुक्यातील गौडगाव येथील दुचाकीस्वार पाण्यात पडून डोक्याला मार लागल्याने त्याचा मृत्यू झाला. रामेश्वर केशव शिराळकर असे मृताचे नाव आहे.

३०० क्युसेकवर आला आहे.

सोलापूर जिल्ह्यातील माढा, करमाळा, मोहोळ, पंढरपूर, उत्तर सोलापूर, अक्कलकोट आणि दक्षिण सोलापूर तसेच बार्शी या गावांना मोठा फटका बसला आहे. सोलापूर

शहराच्या मध्यवर्ती भागातून वाहणाऱ्या आदीला नदीचे पाणीसुद्धा १४ कमानांपर्यंत गेले असून आजूबाजूच्या उपनगरांमध्ये पाणी शिरल्यामुळे नागरिकांना मोठ्या अडचणीला सामोरे जावे लागत आहे.

जिल्हाच्या ग्रामीण भागात एनडीआरएफसह लष्कराच्या जवानांकडून मोठ्या प्रमाणावर बचाव कार्याला गती मिळाली आहे. माढा तालुक्यातील दारफळ येथील गावाला पाण्याने वेढा टाकल्यामुळे या पुरात अडकलेल्या जवळपास २२ नागरिकांना लष्कराच्या हेलिकॉप्टरने बुधवारी सुटका करण्यात आली आहे.

सीना नदीवरील सोलापूर-पुणे, सोलापूर-कोल्हापूर आणि सोलापूर-विजयपूर हे तीन राष्ट्रीय महामार्ग बंद ठेवण्यात आल्यामुळे कित्येक किलोमीटरपर्यंत वाहनांच्या रांगा लागल्या आहेत. याशिवाय प्रवासी वाहतूक वाहनांची सुद्धा मोठी अडचण होऊन बसली आहे. अनेक प्रवासी बसमध्ये अडकून पडले आहेत.

बचावकार्य युद्धपातळीवर

माढा तालुक्यात एनडीआरएफ, लष्करी पथकांची नियुक्ती केली आहे. त्या पथकांकडून बचाव, मदतकार्य सुरू आहे. भारतीय हवामान खात्याने सोलापूर जिल्ह्यासाठी रेड अलर्ट जारी केला आहे. उत्तर सोलापूर (ग्रामीण), माढा, करमाळा, मोहोळ, बार्शी व दक्षिण सोलापूर तालुक्यातील मंदूप येथे पूरस्थिती आहे. त्यामुळे तातडीने शोध व बचावकार्यासाठी विविध पथकांची नियुक्ती केली आहे.

Maharashtra Times Thursday, 25 September 2025

124 villages affected by flood,
29 villages submerged in flood

Can all the structures in the villages will be demolished as now falling under Blue / Red Line ?

Swollen Sina snaps Solapur road & rail links, traffic to Pune diverted; relief unlikely today

Kolhapur/Pune: The swollen Sina river, flowing through Solapur district, disrupted rail and road services on Wednesday. Authorities said the disruption was likely to continue on Thursday, report **Abhijeet Patil & Joy Sengupta**.

The Pune-Solapur highway remained closed to traffic for

► **Another round of heavy spell likely in state: IMD, P 4**

the second consecutive day on Thursday between Mohol and Solapur, on the bridge across the Sina near Lamboti village. Pune-bound vehicles were diverted at Tembhorni via Kurduwadi, Barshi and then Sola-

Pic Courtesy: Solapur Railway Division



Railway officials inspect the tracks over the Sina river

pur. Only emergency vehicles such as ambulances and milk tankers were allowed on the highway. Seven trains were cancelled and eight diverted.

► **Satara, Sangli on alert, P 4**

Damages for all hit by rain before Diwali, says CM

CM Devendra Fadnavis on Wednesday promised govt compensation for all — farmers, shopkeepers, business owners and households — affected by rain before Diwali. Deputy CM Eknath Shinde and Dharashiv guardian minister Pratap Sarnaik drew criticism after flood relief packages were distributed bearing their posters in the district. Agriculture minister Dattatray Bharne also faced farmers' ire in Jalna. **P 4**

Container vehicles stuck, road links to Solapur snapped

► **Continued from Page 1**

The Sina river breached its banks following water release from Sina Kogeaon and smaller dams. Its water had reached the horizontal segments of the 120ft-high bridge on Tuesday night, leading to the closure of vehicular movement on that stretch of the highway. Hundreds of container vehicles were stranded on a 2.3km stretch on both sides of the bridge.

Mohol tehsildar Sachin Mulik told **TOI**, "Since Wednesday morning, the river water level has just reduced by five feet. Therefore, the traffic diversion will remain in place till Thursday morning."

IMD has issued a yellow alert for Solapur, Sangli and Satara districts for the next few days, warning of light to moderate rains with thunder and gusty winds. Most of the region received little rain on



Pune-bound container vehicles from Solapur stuck at Sawaleswar toll booth as the Lamboti bridge in Mohol tehsil was shut for traffic

Wednesday with Barshi tehsil recording an average of 16mm of rain in 24 hours ending 8am on Wednesday.

Senior officials with the Solapur rail division said services on the up line between Mundewadi and Pakni railway stations, a 9km stretch, had been opened for rail traffic, while the down line remained closed. Yogesh Patil, the senior DCM of the Solapur

rail division, said, "Around 100 people from the engineering section are keeping a close eye. We expect train movement to become normal from Thursday if there is no more rain and water levels recede. There will be some consequential effects, but things are expected to become normal by tomorrow (Thursday)."

Kavita S (60), travelling from Secunderabad to Pune on

Duranto Express, said the train experienced significant delays. She boarded the train at 11pm on Tuesday and was scheduled to reach Pune by 8am on Wednesday. "The train stopped before Solapur around 4.15am and started at 6.45am. It again stopped between 9am and 1pm. For a long time, no food was provided. I am a cancer survivor and had to depend on protein bars to take my medicines. At least time to time updates and information should have been given. The train restarted around 2pm, but still we don't know when we will reach Pune," she told **TOI**.

Seven trains were cancelled and eight were diverted and four were short terminated. A senior official with the Solapur rail division told **TOI** that assistance was being provided to passengers. "We provided catering service for passengers of many trains that

got stranded at different stations. Also, at the Kurduwadi and Madha stations, which are near Solapur, around 15 MSRTC buses were arranged to transport passengers to Solapur," the official added.

Arun Siya, the divisional controller of the Pune division of MSRTC, told **TOI** that while buses between Pune and Solapur were operational, affected routes included buses to Dharashiv Latur and Beed. "We are constantly monitoring the situation. Some trips have been cancelled too," he said.

Sachin Shinde, the divisional traffic controller with the Swargate depot, said while some buses had reached these destinations, their return to Pune was uncertain. Suresh Yerunkar, who had urgent work in Solapur, waited for a bus at the Swargate depot for two hours. "There were simply no buses," the businessman said.

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